

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 1709 of 2020

(Smt. Sushila Devi Vs M/s. Central Coalfields Ltd. & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : XX
For the Respondents : XX

06/ 19.04.2021 Vide order dated 07.04.2021, the respondent-CCL was directed to file counter-affidavit, but the same has not been filed till date.

Further, three weeks time is granted to respondent-CCL for filing counter-affidavit.

Put up this case after three weeks.

(Dr. S.N. Pathak, J.)

punit/-